

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 217
CP-28/ND/2023

IN THE MATTER OF:

Shrikrishna B. Pandey {Through Power of Attorney} ... **Applicant/Petitioner**
Versus

Eicher Motors Ltd.& Ors. ... **Respondent**

Under Section: 58 & 59

Order delivered on 09.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Shivani Lal, Adv. Hiren Dasan, Adv. M. K. Tripathi, adv. Sanam Singh, Adv. Yogamaya, Adv. M.G., Adv. MR. Rachit Mittal

For the Respondent : Adv. Anoop Dawar R-1, Adv. Mohit D. Ram, Adv. Anubhav Shara for R-3 & R-4

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is re-notified to 05.07.2024.

Sd/-
(COURT FFICER